GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2432 ANSWERED ON:16.08.2011 CONSTITUTION OF SPECIAL SETTLEMENT COMMISSION Vundavalli Shri Aruna Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to constitute a 'Special Settlement Commission' for speedy settlement of cases under the Urban Land Ceiling and Regularisation Act (ULCRA);
- (b) if so, the details thereof;
- (c) whether the Union Government is considering to introduce e-Auction policy to acquire Government land under the Central Departments of Railways, Defence and other Central Public Sector Undertakings to facilitate land for affordable houses to needy people; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a) & (b): No, Madam as The Urban Land (Ceiling & Regulation) Act, 1976 has been repealed through The Urban Land (Ceiling & Regulation) Repeal Act, 1999.
- (c): As per information received from Ministry of Housing and Urban Poverty Alleviation there is no such proposal.
- (d): Does not arise.